

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.10/2009

Subject: Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the CERC (Conduct of Business) Regulations, 1999 for determination of impact on AFC on account of (i) release of deferred liabilities amounting to Rs. 91.65 crs (ii) additional capital expenditure incurred during the FYs 2004-05 and 2005-06 in respect of Chamera HE Project, Stage-II.

Coram: 1. Dr. Pramod Deo, Chairperson
2. Shri. R.Krishnamoorthy, Member
3. Shri. S. Jayaraman, Member
4. Shri. V.S.Verma, Member

Petitioner: NHPC Ltd

Respondents: PSEB, HPGCL, BSES –Rajdhani Power Ltd, BSES-Yamuna Power Ltd, UPPCL, JVVNL, HPSEB, JoVVNL, AVVNL, RRVNL, PDD, Govt of J&K, PDD Chandigarh, NDPL, UPCL.

Date of hearing: **17.3.2009**

1 Parties present: 1. Shri. Prashant Kaul, NHPC
2. Shri Sameer Aggarwal, NHPC
3. Shri Naveen Samriya, NHPC
4. Shri Anjuman Ray, NHPC
5. Shri S.K.Meena, NHPC
6. Shri D.Chakraborty, NHPC
7. Shri M.S.Balan, NHPC
8. Ms. Reshma Hemrajani, NHPC
9. Ms. Niti Singh, NHPC
10. Shri V.N.Tripathi, NHPC
11. Shri Atul Pasrija, HPPC

The petitioner has made this petition for approval of revised fixed charges for Chamera Hydroelectric Project (hereinafter referred to as “the generating station”) on account of the discharge of deferred liabilities up to 31.3.2007 amounting to Rs. 89.53 crore and the additional capital expenditure incurred during the years 2004-05 and 2005-06.

2. The representative of the petitioner submitted that it had claimed revision of annual fixed charges for the period 2004-09 on account of discharge of deferred liabilities amounting to Rs.89.53 crore against Rs.91.65 crore, during the period 1.4.2004 to 31.3.2007 and capitalization of additional expenditure during the financial year 2004-05.

3. The Commission directed the petitioner to furnish on affidavit, the categorization of each asset for which the additional capital expenditure had been claimed under different sub-clauses of clause (2) and clause (3) of Regulation 34 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, with supporting details, latest by 15.4.2009.

4. Subject to the above, order in the petition was reserved.

Sd/-
(K.S.Dhingra)
Chief (Legal)